

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

D.A. NO. 32/92

Date of decision: 29-6-1993

- 1 Kunhashada Badarudheen
- 2 E K Kunhikoya
- 3 Kadiyammada Mohammed Basheer
- 4 T P Pookunhikoya
- 5 Kunnashada Koyamma
- 6 Poovadakat Mohammed
- 7 Komalamkat Rafeeqe
- 8 P Kadiyammada Hamzakoya
- 9 Nangummada Koyammakoya
- 10 P V P Jamal
- 11 K Cheriyadam Pookunhi
- 12 Thachanal Mohammed
- 13 Bithnat Bunayameen
- 14 Moosampathada Pookunhi
- 15 Mathalpura Sayed Mohammed
- 16 Kolikat Khaleel
- 17 CPV Hussain
- 18 Kandalath Pookunhi
- 19 Moosathada Nallakoya
- 20 Thailath Nallakoya
- 21 Pandalpura Cheriyakoya
- 22 Karachetta Hamzakoya
- 23 Ummarthakada Kunhikoya
- 24 Chemmacheri Kunnashada
- 25 Pathada Kidave
- 26 Karachetta Cheriyakoya
- 27 Moodapura Mohammed Ashraf
- 28 Poodamkakada Hamzakoya
- 29 Kandalathupra Khaleel
- 30 K Cheriyadam Koya
- 31 Kandalath Pookunhi
- 32 Palliyat Koya
- 33 Chodath Cheriyakoya
- 34 PP Mohammed Kasim
- 35 Mullaipura Mohammed
- 36 Kolikat Iyyammada Sayed Mohammed
- 37 Karachetta Khasim
- 38 Palliyat Cheriyakoya
- 39 Kanjarkakada Akbar
- 40 Kunhalil Mohammed Basheer
- 41 Mathal Pura Hamzakoya
- 42 Mathil Jaleel
- 43 Karachetta Cheriyakoya
- 44 PP Mohammed Kasim
- 45 Kunnashada Pookunhi
- 46 Kandalath Koya
- 47 Bappthiyoda Musthafa
- 48 Kunnashada Khaleel
- 49 Bilutheth Yacoob
- 50 Kunichetta Pookunhi
- 51 Biriayammada Kunhiseedi
- 52 Kattupura Ahammed
- 53 Mayampokada Ismail
- 54 Thattampokada Kasim
- 55 Kerakkada Hussain
- 56 Aliyathira Attakoya
- 57 Karakunnel Nallakoya
- 58 CK Kidave
- 59 Aliyathira Hamzakoya
- 60 Ponnikam Pookunhi

61 Kunnel Pookunhi
 62 Kunnashada Yusuf
 63 Kunnashada 'B' Sayed Mohammed
 64 Kunnashada 'K' Nallakoya
 65 Mundaram Fathahulla
 66 Kunnashada Khaleel
 67 KCS Koyamma
 68 CL Muthukoya
 69 Meriyammada Thajudeen
 70 RM Koya
 71 Makket Mohammed Farooque
 72 VP Attakoya
 73 KM Thangakoya
 74 Puthampura Assainar
 75 Aliyathhammadakat Kidave

Mr MK Damodaran

Advocate for Applicants

Versus

- 1 The Administrator
Union Territory of Lakshadweep
Kavarathi.
- 2 Director, Deptt. of Agriculture,
Union Territory of Lakshadweep
Kavarathi.
- 3 Union of India rep. by Secretary,
Deptt. of Personnel & Training,
Ministry of Personnel, Public
Grievances & Pensions, New Delhi

Mr NN Sugunapalan.

Advocate for Respondents.

CORAM

Hon'ble Mr N Dharmadan, Judicial Member
and

Hon'ble Mr R Rangarajan, Administrative Member

JUDGMENT

N DHARMADAN, J.M

Applicants are presently working as casual labourers in the Agricultural Demonstration Unit under Respondent-2. They submit that they are continuously working in the present establishment on daily rate basis. According to them, they discharge the same duties which are being carried out by regular mazdoors. Hence, they claim that they are entitled to the wages at the rate of 1/30th of pay at the minimum of the

relevant scale of Rs 750 - 940. Under this circumstance, they have filed this O.A. for a direction to the respondents to pay them wages at the rate of 1/30th of pay at the minimum of the relevant pay scale of Rs 750 -940 as are being paid to regular mazdoors working in the Agricultural Department.

2 Having regard to the facts and circumstances of the case, we are of the view that this application is covered by the judgment of this Tribunal rendered in OA 67/92.

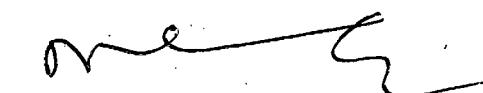
3 Accordingly, we dispose of this O.A. with the following directions to Respondent-1, as directed in the above case.

(i) An immediate analysis of the duties performed by each applicant in this O.A. should be done by the competent authority after comparing the duties of the individual casual labourer with the regular mazdoor performing similar nature of work. If the nature of work performed by a casual labourer is same as that of a regular mazdoor, the casual mazdoor will be entitled to the pro-rate wage in accordance with the Department of Personnel's O.M. dated 7.6.1988;

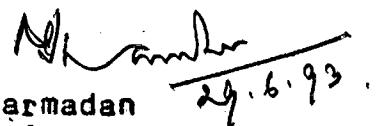
(ii) The above comparison should be made in respect of all the applicants in this O.A. and the same should be completed within a period of six months from the date of receipt of a copy of this judgment.

(iii) If the applicants are found to be eligible on the basis of the aforesaid analysis, arrears and consequential benefits, if any, due to them should be disbursed.

4 There will be no order as to costs.



R Rangarajan
Administrative Member



N Dharmadan
Judicial Member

29.6.93

29-6-93